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Letter D. No. 2528/93/XI
Honnble Supreme Court
of India dated 27.8.93
written by Mr. H. S. Kulkarni
Asstt. Registrar enclosing a
copy of order passed by
the Honnble Supreme
Court, dismissing the
SLP (C) No. 10281/93 on
12.8.93. This SLP was
filed against the order
of this Bench dated
26.2.1993. Keep this
on file.

SLIP

Dismissed

2-294 - Hon Mr Justice R K Verma, C
1 - Hon Mr. R K Sach, J M

Dr. M. A. Muttienpattin is present on the 11th.
Shri A. K. Chatterjee is the learned counsel for
the respondents. There is the petitioner as well as
learned counsel for respondents on 11/12/92,
which is an application for clarification and
directions, filed on behalf of the petitioner praying
that it be clarified that the order dated 16-9-92
rejecting the application of the respondents for
extension of time dated 24-6-92, MP No. 598/92 made
in O.A. No. 53/92, pertains to both the cases,
namely O.A. No. 53/92, as well as, O.A. No. 44/92.

As it is clear from the perusal of application for extension of time made by 16/20/12 dated 15/5/12 in respect of OP 12/92. when under consideration regarding extension of time will be application should be held as valid for further extension of time for completion of the same in respect of OP 52/92 and not for the OP 12/92. Accordingly the OP 12/92 is not to be considered.

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LAD 11/11/11

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